

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10313/2008

(From the judgement and order dated 05/12/2007 in WPST No. 1301/2001 of The HIGH COURT OF CALCUTTA)

STATE OF WEST BENGAL & ORS. Petitioner(s)

VERSUS

BADIUZZAMAN Respondent(s)

(With appln(s) for SEEKING PERMISSION TO PLACE ON RECORD REJOINER AFFIDAVIT and prayer for interim relief)

WITH
SLP(C) NO. 12329 of 2008
(With appln(s) for exemption from filing OT and permission to file rejoinder affidavit and office report)
SLP(C) NO. 14031 of 2008
(With office report)
SLP(C) NO. 20589 of 2008
(With prayer for interim relief and office report)
SLP(C) NO. 25559 of 2008
(With office report)
SLP(C) NO. 18042 of 2008
SLP(C) NO. 18043 of 2008
(With appln(s) for exemption from filing c/c of the impugned judgment and permission to file rejoinder affidavit and office report)
SLP(C) NO. 18044 of 2008
(With office report)
SLP(C) NO. 20066-20070 of 2009
(With appln(s) for c/delay in filing SLP and office report)

Date: 06/01/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. Bhaskar P. Gupta, Sr. Adv.
Mr. Tara Chandra Sharma, Adv.
Ms. Neelam Sharma, Adv.

Mr. Somnath Mukherjee, Adv.
Ms. Rukhsana Choudhury, Adv.

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For Respondent(s) Mr. Kalyan Bandopadhyay, Sr. Adv.
Mr. Supriya Chattopadhyay, Adv.
Mr. Shivaji Das, Adv.for
Dr. Kailash Chand, Adv.

Mr. Bhaskar P. Gupta, Sr. Adv.
Mr. Tara Chandra Sharma, Adv.
Ms. Neelam Sharma, Adv.

Mr. D.N. Ray, Adv.

Mr. Lokesh K. Choudhary, Adv.
Mrs. Sumita Ray, Adv.

Mr. Kalyan Bandopadhyay, Sr. Adv.
Mr. Azim H. Laskar, Adv.for
Mr. Abhijit Sengupta, Adv.

Mr. Rauf Rahim, Adv.
Mr. Yadunandan Bansal, Adv.

Mr. Bankay Bihari Sharma, Adv.

Mr. Dipak Kumar Jena, Adv.
Ms. Minakshi Ghosh Jena, Adv.
Mr. Manmohan, Adv.
Mr. R.N.Thakur, Adv.for
Mr. Abhijat P. Medh, Adv.

Mr. Somnath Mukherjee, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We find no merit in all the special leave petitions
and they are dismissed accordingly.

(Parveen Kr. Chawla)
Court Master

(Indu Satija)
Court Master